

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. No.61-A/560(6)/NCLT/AHM/2017(New)  
CA 347 of 2016 in C.P. No. 131/560(6)/NCLT/AHM/2016(Old)**

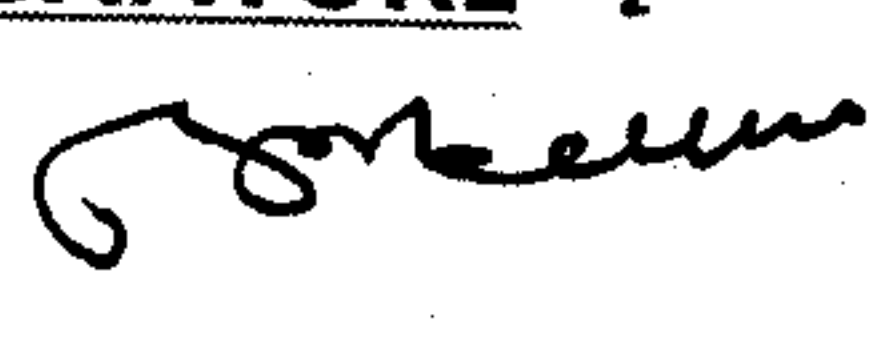
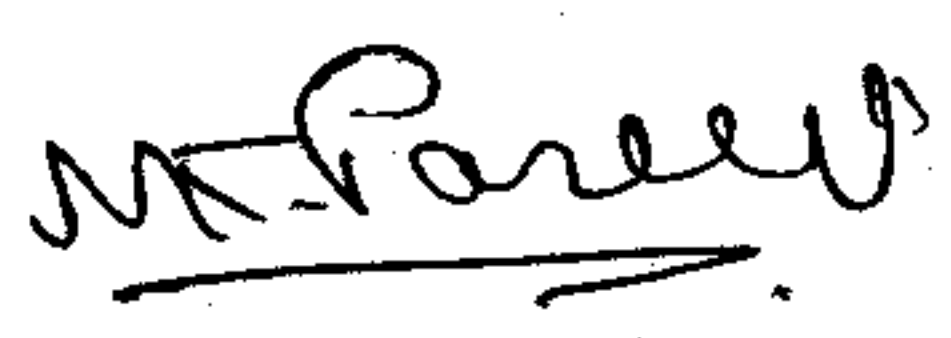

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.05.2017**

Name of the Company: Abdul Wahab Durab Shah  
V/s.  
Faisal Abdul Gaffar Kapadia & Ors.

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BHARGAV D. KARIA	ADVOCATE	APPLICANT	
2.	MANAN K. PANERI	ADVOCATE	APPLICANT	
3.	SH. NAVIN K. PAHWA	ADI.	RESPONDENT	 Per, NAVIN K PAHWA

**ORDER**

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Applicant. Learned Advocate Mr. Navin Pahwa present for Respondent. None present for ROC.

Applicant is directed to issue notice to ROC informing the date of hearing before this Tribunal and serve a copy of this Order and file proof of service.

List the matter on 16.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 4th day of May, 2017.